

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2078**  
TO BE ANSWERED ON 05.08.2021

**CONVICTION RATE IN POCSO CASES**

2078 SHRI K.J. ALPHONS:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Fast Track Courts have been set up to look into the cases on priority basis to ensure the proper implementation of the POCSO Act;
- (b) the conviction rate in POCSO cases, the reasons for the majority of child sexual abuse cases being ending in acquittal;
- (c) whether the amendment made in POCSO Act by Government led to significant decline of the sexual abuse against the children by acting as a deterrent, the available data thereof; and
- (d) the steps that Government has taken to create awareness regarding the POCSO Act?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (d) A centrally sponsored scheme for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 Exclusive POCSO Courts is implemented by the Department of Justice(DoJ), for expeditious trial and disposal of rape and POCSO cases. As informed by DoJ, 640 FTSCs including 338 exclusive POCSO Courts have become functional in 26 States/UTs by May, 2021.

As per latest NCRB report 2019, the State/UT Wise CASES REGISTERED (CR), CASES CHARGESHEETED (CCS), CASES CONVICTED (CON) and CONVICTION RATE (CVR) under Protection off Children from Sexual Offences (POCSO) Act, 2012 during 2017-2019 is annexed. There has been an increase in Conviction Rate over this period. As informed by National Crime Records Bureau(NCRB), the reasons for the majority of child sexual abuse case being ending in acquittal are not maintained separately.

The Protection of Children from Sexual Offences (POCSO) Act, 2012 enacted by Govt of India provides safeguards for children against sexual abuse. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

Section 43 of the POCSO Act, 2012 provides that the Central Government and every State Government shall take all measures to give wide publicity to the provisions of the Act. In accordance with this, the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned.

Further, Ministry of Women & Child Development notified new POCSO Rules, 2020 replacing the previous POCSO Rules, 2012. The POCSO Rules 2020 stipulate that the central government and every state government shall prepare age-appropriate educational material and curriculum for children, informing them about various aspects of personal safety. The Rules also stipulates that suitable material and information may be disseminated by the respective Governments in all public places such as panchayat bhavans, community centers, schools and colleges, bus terminals, railway stations, places of congregation, airports, taxi stands, cinema halls and such other prominent places and also be disseminated in suitable form in virtual spaces such as internet and social media.

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## ANNEXURE

STATEMENT REFERRED TO IN PART (a) TO (d) OF REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 2078 BY SHRI K.J. ALPHONS TO BE ANSWERED ON 05.08.2021 INDICATING STATE/UT-WISE CASES REGISTERED (CR), CASES CHARGESHEETED (CCS), CASES CONVICTED (CON) AND CONVICTION RATE (CVR) UNDER PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT DURING 2017-2019

S.NO	STATES/UTS	2017				2018				2019			
		CR	CCS	CON	CVR	CR	CCS	CON	CVR	CR	CCS	CON	CVR
1	Andhra Pradesh	378	295	8	9.3	361	338	6	6.5	502	313	16	16.2
2	Arunachal Pradesh	14	4	0	-	24	23	1	50.0	36	24	0	-
3	Assam	1149	733	52	31.1	1721	1486	69	21.6	1779	1396	83	26.8
4	Bihar	1356	809	34	49.3	2094	1273	104	71.2	1540	1184	113	67.7
5	Chhattisgarh	1676	1576	345	34.2	1812	1657	310	34.0	2027	2073	349	30.7
6	Goa	0	0	0	-	2	2	0	-	0	0	0	-
7	Gujarat	1697	1712	12	9.8	2154	2066	33	13.5	2253	2072	74	17.9
8	Haryana	1139	941	183	31.3	1924	1597	296	35.7	2074	1686	333	30.7
9	Himachal Pradesh	8	12	1	100.0	28	23	0	0.0	12	8	0	0.0
10	Jammu & Kashmir	0	0	0	-	32	24	0	-	109	79	0	0.0
11	Jharkhand	385	230	17	37.8	615	391	38	29.5	654	459	100	56.2
12	Karnataka	1956	1975	122	20.0	2036	2165	174	19.4	2160	2021	190	18.9
13	Kerala	1169	892	33	32.0	1153	964	77	36.0	1283	1009	40	19.4
14	Madhya Pradesh	1569	1510	284	31.4	2445	2692	488	39.4	6123	5867	874	30.1
15	Maharashtra	5248	4507	498	27.1	6233	5269	525	28.6	6558	6295	706	28.9
16	Manipur	29	32	3	100.0	43	26	4	100.0	58	59	5	100.0
17	Meghalaya	242	151	5	83.3	266	174	16	59.3	219	255	96	84.2
18	Mizoram	194	186	48	69.6	138	171	27	87.1	79	78	59	88.1
19	Nagaland	41	37	9	64.3	9	13	9	81.8	12	12	1	50.0

20	Odisha	249	436	11	5.1	1887	1468	24	18.8	2036	1779	33	25.6
21	Punjab	489	384	60	23.5	411	354	82	35.3	389	319	87	31.3
22	Rajasthan	1180	905	89	44.1	488	396	102	45.5	596	423	178	60.3
23	Sikkim	87	93	19	65.5	118	112	25	39.7	91	88	12	40.0
24	Tamil Nadu	1587	1642	154	19.6	2039	2192	275	23.1	2396	2228	286	25.4
25	Telangana	1632	1061	31	10.3	1665	1376	69	12.5	1998	1724	89	8.7
26	Tripura	139	132	19	44.2	127	145	13	26.0	176	173	34	38.2
27	Uttar Pradesh	4895	4079	819	72.3	5401	4401	780	63.5	7594	6478	1002	62.5
28	Uttarakhand	191	146	17	81.0	337	213	24	66.7	369	384	92	90.2
29	West Bengal	2131	1723	39	18.0	2267	2403	90	28.9	2267	2403	90	28.9
	<b>TOTAL STATE(S)</b>	<b>30830</b>	<b>26203</b>	<b>2912</b>	<b>33.0</b>	<b>37830</b>	<b>33414</b>	<b>3661</b>	<b>33.4</b>	<b>45390</b>	<b>40889</b>	<b>4942</b>	<b>32.7</b>
30	A&N Islands	65	75	1	4.2	69	74	0	0.0	94	87	3	9.7
31	Chandigarh	3	2	0	0.0	2	2	1	100.0	5	6	0	-
32	D&N Haveli	12	6	3	23.1	21	17	1	8.3	39	44	0	0.0
33	Daman & Diu	5	3	0	-	3	8	3	60.0	15	10	0	0.0
34	Delhi	1623	1714	104	46.2	1839	1994	218	59.1	1719	1589	718	68.4
35	Lakshadweep	4	4	0	-	7	7	0	-	25	11	0	0.0
36	Puducherry	66	56	0	-	56	52	0	0.0	48	45	4	100.0
	<b>TOTAL UT(S)</b>	<b>1778</b>	<b>1860</b>	<b>108</b>	<b>41.1</b>	<b>1997</b>	<b>2154</b>	<b>223</b>	<b>56.7</b>	<b>1945</b>	<b>1792</b>	<b>725</b>	<b>64.9</b>
	<b>TOTAL (ALL INDIA)</b>	<b>32608</b>	<b>28063</b>	<b>3020</b>	<b>33.2</b>	<b>39827</b>	<b>35568</b>	<b>3884</b>	<b>34.2</b>	<b>47335</b>	<b>42681</b>	<b>5667</b>	<b>34.9</b>

Source: Crime in India

Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used